

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 33/TT/2021**

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for five assets under “WR-NR HVDC interconnector for IPP projects in Chattisgarh” in the Northern Region and Western Region.
- Date of Hearing** : 23.6.2022
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 35 others
- Parties Present** : Shri R.K. Sharma, Advocate, HVPNL  
Shri S.S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing. The order in the petition was reserved on 31.8.2021. However, the order could not be issued prior to the former Chairperson demitting office. Accordingly, the matter is listed for hearing today.

2. The learned counsel for the Petitioner submitted that inadvertently HVPNL was not impleaded in the instant petition and is now impleaded on 21.6.2022. The learned counsel for HVPNL sought time to file their reply in the matter.

3. The Commission directed the Respondents, including HVPNL, to file their reply by 10.7.2022 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 17.7.2022. The Commission directed that due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.



4. The matter shall be relisted for further hearing for which a separate notice shall be issued for the parties.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Jt. Chief (Law)

